



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक २२(३)]

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असाधारण क्रमांक ६९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Pests and Diseases (Amendment) Act, 2014 (Mah. Act No. XVII of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVII OF 2014.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 25th June 2014)

An Act further to amend the Maharashtra Agricultural Pests and Diseases Act.

XLIII of 1947. WHEREAS it is expedient further to amend the Maharashtra Agricultural Pests and Diseases Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India, as follows :-

1. (1) This Act may be called the Maharashtra Agricultural Pests and Diseases (Amendment) Act, 2014.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

(१)

Amendment
of section 2 of
XLIII of 1947.

2. In section 2 of the Maharashtra Agricultural Pests and Diseases Act (hereinafter referred to as "the principal Act"),— XLIII of 1947.

(1) after clause (4), the following clause shall be inserted, namely:—

"(4A) *Panchayat*" means a *Panchayat* established or deemed to have been established under the Maharashtra Village Panchayats Act;"; III of 1959.

(2) after clause (10), the following clause shall be added, namely:—

"(11) *Scheduled Area*" means the *Scheduled Area* as referred to in clause (1) of article 244 of the Constitution of India."

Amendment
of section 3 of
XLIII of 1947.

3. In section 3 of the principal Act,—

(1) for the words "or the Commissioner", wherever they occur, the words "or the Collector" shall be substituted;

(2) the following proviso shall be added, namely:—

"Provided that, if such local area is a *Scheduled Area*, the State Government or, as the case may be, the Collector, shall consult the *Panchayat* before issuing a notification under this section."

Amendment
of section 7A
of XLIII of
1947.

4. In section 7A of the principal Act, to sub-section (1), the following proviso shall be added, namely:—

"Provided that, if such notified area is a *Scheduled Area*, the State Government, or any officer of the State Government or, as the case may be, of any local authority, duly authorized by the State Government, shall consult the *Panchayat* before issuing a notification under this sub-section."